

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF **LABLAND BIOTECHS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	LABLAND BIOTECHS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	09.08.1994
3	Authority under which corporate debtor is incorporated	ROC – Bangalore
4	Corporate Identity No. of corporate debtor	U24129KA1994PTC016040
5	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office as per MCA: Plot # 11 and # 12, KIADB, Hootagalli Village, Kasaba Hobli, Mysore taluk, Belavadi, Mysore – 570018, Karnataka
6	Insolvency commencement date in respect of corporate debtor	13.06.2025 (Copy of the Order was made available to Interim Resolution Professional on 19.06.2025)
7	Estimated date of closure of insolvency resolution process	09.12.2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Ramela Rangasamy IBBI Reg. No.: IBBI/IPA-002/IP-N00506/2017-2018/11700
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A6, Aryaa Harmony Apartment, Police Kandasamy Street, Olympus, Ramanathapuram, Coimbatore, Tamil Nadu 641045, Email: rum_jai@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A6, Aryaa Harmony Apartment, Police Kandasamy Street, Olympus, Ramanathapuram, Coimbatore, Tamil Nadu 641045 Email: cirp.lablandbiotechs@gmail.com
11	Last date for submission of claims	03.07.2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as information is not available.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Labland Biotechs Private Limited on 13th June 2025.

The creditors of Labland Biotechs Private Limited, are hereby called upon to submit their claims with proof on or before 3rd July 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ramela Rangasamy
Interim Resolution Professional
In the matter of Labland Biotechs Private Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00506/2017-2018/11700
AFA Valid upto: 31st December 2025

Date: 22.06.2025

Place: Coimbatore